

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA**

**STARRED QUESTION NO. 337  
ANSWERED ON 24.03.2025**

**CONSTRUCTION OF KENDRIYA VIDYALAYA  
IN DHANBAD, JHARKHAND**

**\*337. SHRI DULU MAHATO:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has received any representation requesting urgent intervention for the timely completion of the construction work of Kendriya Vidyalaya No. 2 school in Dhanbad, Jharkhand;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) if not, the reasons therefor; and
- (d) whether any timeline has been fixed by the Government in this regard?

**ANSWER**

**MINISTER OF EDUCATION  
(SHRI DHARMENDRA PRADHAN)**

(a) to (d): A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 337 ANSWERED ON 24.03.2025 ASKED BY SHRI DULU MAHATO, HON'BLE MEMBER OF PARLIAMENT REGARDING "CONSTRUCTION OF KENDRIYA VIDYALAYA IN DHANBAD, JHARKHAND".**

(a) to (d): As per information received from Kendriya Vidyalaya Sangathan (KVS), no representation has been received requesting urgent intervention for the timely completion of construction work of Kendriya Vidyalaya (KV) No. 2 in Dhanbad, Jharkhand.

Proposals for opening of new KVs are sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories (UTs) Administrations, with commitment to provide requisite resources including land and temporary accommodation for setting up a new KV as per norms. Construction of permanent buildings for KVs is a continuous process, which depends upon identification of suitable land, completion of transfer / lease formalities in favour of KVS by the sponsoring authorities, submission of drawings / estimates by construction agency, availability of funds and requisite approvals etc.

As per information received from KVS, KV No. 2 Dhanbad is functioning from the academic year 2003-04 in the temporary accommodation provided by the State Government of Jharkhand. Initially, a land measuring 05.00 acres was transferred in favour of KVS in February, 2018 for construction of permanent school building but there was encroachment and Court case on the said land.

Subsequently, the State Government of Jharkhand has proposed an alternate land parcel measuring 4.30 acres, which was accepted by KVS in September, 2023 subject to removal of certain shortcomings such as earth filing, approach road, drinking water supply etc. The said land, free of all discrepancies, is yet to be transferred by State Government of Jharkhand in favour of KVS.

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